मामलों की संख्या 4545 है। सबसे पुराना मामला वर्ष 1974 का है। बम्बई में प्रति मास प्राप्त होने वाले सीमा शुल्क ग्रापीलों के मामलों की संख्या 1400 से ग्राधिक है।

(ख) अपीलकर्तात्रों के नाम और सभी मामलों के विवरण सम्बन्धी सूचना एकत करने में जो समय और श्रम लगेगा वह मांगी गई सूचना के प्रयोजन अथवा उद्देश्य के अनुरूप नहीं होगा ।

## Indo-Korean Trade Agreement

3632. SHRI M. RAMGOPAL REDDY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

- (a) whether an Indo-Korean trade agreement has been signed recently;and
- (b) if so, the main features thereof?

THE, MINISTER OF COMMERCE SUPPLIES AND CIVIL AND CO-**OPERATION** (SHRI MOHAN DHARIA): (a) and (b). A Protocol for the commodity exchanges between the Government of India and the Government of the Democratic People's Republic of Korea for the year 1977 has been finalised under the Trade and Payments Agreement between the two countries. The principal items for imports from and exports to the Democratic People's Republic of Korea under the Protocol are as follows:

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(i) for imports:

Electrolytic Zinc
Magnesia Clinker
Lead
Urea
Chemicals & Pharmaceuticals
Raw Silk yarn
Synthetic Fibres
Sulphur

(ii) for exports 1

Steel billets
Chemicals and Pharmaceuticals
Bearings
Tyres
Cotton Textiles
Jute bags
Manganese Ore
Coal

Steps to unearth Black Money

3633. SHRI V. M. SUDHEERAN: SHRI P. M. SAYEED:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) the amount of black money yet to be unearthed; and
- (b) the steps taken or proposed to be taken by Government to unearth black money completely?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government have not made any estimate of black money in the country. However, the Direct Taxes Enquiry Committee (Wanchoo Committee) estimated the income on which tax was evaded for 1968-69 at a figure of Rs. 1,400 Crores.

(b) The process of unearthing black money is a continuous one. Necessary steps as called for, are taken by the Government from time to time. The Taxation Laws (Amendment) Act, 1975 introduced a number of amendments in the Statute to facilitate unearthing of black money and prevention to its proliferation. The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 provides for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators.

The Intelligence and investigation machinery of the Income-tax Department is being streamlined.